

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
26-06-2024 AT 10:30 AM**

**CP(IB) 308/95/HDB/2021**

**AND**

**IA (IBC) 1303/2024 in CP(IB) 308/95/HDB/2021**

u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Petitioner**

**AND**

Mr. Y Narsinga Rao & Vishwa Infrastructures  
And Services Pvt Ltd

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1303/2024**

No representation for the applicant.

Matter passed over.

Matter called again. No representation for the applicant. Hence, **this application is dismissed. No costs.**

Immediately thereafter, learned counsel Smt Sandhya Rani, for applicant present through Video Conference, and stated that when the above matter was called, she was engaged in Court Hall-II and before she could reach this matter, the matter was called and dismissed. Thus, submitting prayed for restoration of this IA.

Considering the submissions, we restore IA (IBC) 1303/2024. Heard.

The prayer in this application is to extend the time by 6 months for payment of 4,5 and 6 installments due under the approved re-payment plan.

Needless to say, that granting extension of time for payment due under the instalments, straightaway by this Tribunal is not proper, as the same tantamounts to altering the terms of the re-payment plan, without the knowledge of the Members of COC, which has been approved by the COC .

We therefore direct the applicant to submit appropriate representation to the COC within one week from today through the Resolution Professional, and let the COC take a call on the same within three weeks, thereafter in accordance with the procedure and communicate the out come of the same to the Personal Guarantors.

**With these observations this IA is disposed of. No costs.**

Sd/-

**MEMBER (T)**

Sd/-

**MEMBER (J)**